



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(११)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

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असाधारण क्रमांक ११४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Industrial Development (Amendment) Act, 2026. (Mah. Act No. XLV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLV OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd July 2026.)

An Act further to amend the Maharashtra Industrial Development Act, 1961.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Industrial Development Act, 1961, Mah. III of 1962. for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Industrial Development (Amendment) Ordinance, 2026 on the 16th June 2026 ;

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Industrial Development (Amendment) Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force on the 16th June 2026.

(१)

Amendment
of section 22
of Mah. III of
1962.

2. In section 22 of the Maharashtra Industrial Development Act, 1961 (hereinafter referred to as “the principal Act”), in sub-section (2), for the words “rupees seventy-five crores” the words “rupees six thousand crores” shall be substituted.

Mah. III
of 1962.

Repeal of
Mah. Ord. VII
of 2026 and
saving.

3. (1) The Maharashtra Industrial Development (Amendment) Ordinance, 2026, is hereby repealed.

Mah.
Ord. VII
of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.